THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir; a Committee has been set up already.

(b) and (c). The terms of reference of the Committee are:—

(i) To review the various aspects of the Consumer Price Index Numbers for industrial workers including the criteria and the methodology for deriving the weighting diagram, the linking factor methods of compilation of the index and the price collection system;

(ii) To study and report on—

(a) the existing price collection procedures and machinery;

(b) the desirability and mode of associating the representatives of the trade unions and employers with the processes of price collection work; and

(iii) To make recommendations on the above matters

The members of the Committee are:—

1. Shri Neelakanth Rath. Prof. Gokhale Institute of Politics & Economics, Poona .. Chairman
2. Smt. Maniben Kara .. Member
3. Smt. Parvathi Krishnan, M.P. Member
4. Smt. Renuka Devi, M.P. .. Member
5. Shri Prasannabhai Mehta, M. P. .. Member
6. Shri B. N. Sathaye .. Member
7. Dr. M. K. Pandhe .. Member
8. Shri Kanti Mehta .. Member
9. Shri M. T. Shukla .. Member
10. Shri V. I. Chacko .. Member
11. Shri R. L. N. Vijaynagar .. Member
12. Director, Central Statistical Organisation .. Member
13. Director, Labour Bureau .. Member
14. Shri R. S. Deshpande, Deputy Secretary, Minister of Labour. .. Member-Secy.

The Committee has been requested to submit its report within 2 months.

Manipulation in Consumers Price Index during Emergency

2252. SHRI BHAGAT RAM: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether attention of Government has been drawn to the complaint about the manipulation in the Consumer Price Index during the emergency; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b): A Committee has since been constituted to review the procedure and machinery of price collection and various other aspects of the Index numbers.

सूदखोरों द्वारा खान मजदूरों को बन्धक बनाया जाना

2253. **श्री सत्यदेव सिंह : क्या संसदीय कार्य तथा श्रम मंत्री** यह बताने की कृपा करेंगे कि :—

(क) क्या सरकार का ध्यान इस समाचार की ओर दिलाया गया है कि देश भर में सूदखोर खान मजदूरों को फिर से बन्धक बना रहे हैं ;

(ख) यदि हां, तो प्रत्येक राज्य में ऐसे मामलों की संख्या कितनी है जो सरकार के ध्यान में आई हैं ;

(ग) क्या सरकार ऐसे मामलों को रोकने के लिए कुछ ठोस कदम उठाने पर विचार कर रही है ; और

(घ) यदि हां, तो उसकी रूपरेखा क्या है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) : सरकार ने अखबारों में इस संबंध में कुछ रिपोर्टें देखी हैं।

(ख) से (घ) यद्यपि हाल के कुछ अध्ययनों से ऋण-ग्रस्तता से संबंधित कुछ आंशिक आंकड़े मिले है, तो भी श्रम मंत्रालय के पास ऐसे मामलों के संबंध में कोई विशिष्ट सूचना नहीं है। इस समय श्रम ब्यूरो, शिमला 25 विशिष्ट औद्योगिक केन्द्रों (खनन क्षेत्रों में चार केन्द्रों सहित) में ऋणग्रस्तता का सर्वेक्षण कर रहा है, जिससे इस सम्बन्ध में कुछ वास्तविक आंकड़े प्राप्त होने की सम्भावना है। हाल ही में बनाए गए बंधित श्रम पद्धति (उत्सादन) अधिनियम, 1976 का लक्ष्य बन्धित श्रम पद्धति का उन्मूलन करना है। सरकार औद्योगिक श्रमिकों को ऋणग्रस्तता के भार मे राहत दिलाने के लिए उपयुक्त विधान बनाने के प्रश्न पर भी विचार कर रही है।

International Conference on Sea Laws

2254. SHRI P. K. DEO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) Governments reaction to the latest proposal of the International Conference on Sea Laws and the unilateral declaration of some countries defining their territorial waters; and

(b) whether Government of India want to declare unilaterally the limits of the country's territorial waters?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The sixth session of Third United Nations Conference on Law of the Sea which commenced in New York from May 23rd, will conclude its deliberations on 15 July, 1977. Many proposals and counter proposals are being tabled in the Conference. The Government of India will consider all these proposals taking into consideration its national interests and issue necessary instructions to the Indian delegation. The Government of India is aware that taking into account the developing State practice and emerging consensus some countries have unilaterally defined the limits of their territorial waters and established exclusive economic or fishery zone.

(b) Indian Parliament also has enacted the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976, which came into force with effect from 25th August 1976. According to Section 3(2) of the Act, the limit of the territorial waters of India is the line every point of which is at a distance of 12 nautical miles from the nearest point of the appropriate baseline.

अंशदायी भविष्य निधि आयुक्त, उत्तर प्रदेश के अधिकारियों पर कथित आक्रमण

2255. **श्री अर्जुन सिंह भदौरिया :** क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या सरकार इस बात को जानती है कि 20 मई, 1977 को श्रम मंत्रालय के अन्तर्गत उत्तर प्रदेश के अंशदायी भविष्य निधि आयुक्त के कार्यालय में तथाकथित वोगस कर्मचारी संघ के सदस्यों ने लेखाधिकारियों तथा वरिष्ठ सहायक आयुक्त पर अपराधपूर्ण आक्रमण किया था;

(ख) उन पर आक्रमण करने वाले कर्मचारियों के नाम तथा पूर्ण ब्यौरा क्या है ;

(ग) क्या सरकार केन्द्रीय जांच ब्यूरो से यह पता लगाने के लिए जांच करवाएगी कि क्या इस सुनियोजित अपराधपूर्ण षड्यंत्र में अंशदायी भविष्य निधि के आयुक्त का हाथ था ; और

(घ) कानून तथा व्यवस्था बनाए रखने हेतु अधिकारियों को संरक्षण देने तथा अपराधियों को दण्ड देने के लिए अब तक क्या कार्यवाही की गई है ?